

on the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1983-84.

[Placed in Library. See No. LT-346/85].

#### Annual Plan 1984-85

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI K.R. NARAYANAN) : I beg to lay on the Table a copy of the 'Annual Plan 1984-85' (Hindi and English versions).

[Placed in Library. See No. LT-347/85].

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### MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th January, 1985, agreed without any amendment to the Representation of the People (Amendment) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 23rd January, 1985."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 25th January, 1985, agreed without any amendment to the Calcutta Metro Railway (Operation and Maintenance) Temporary Provisions Bill, 1985, which was passed by the Lok Sabha, at its sitting held on the 23rd January, 1985."

MR. SPEAKER : Members are aware that today Beating Retreat function will be held. In order to enable Members to witness the Beating Retreat, I propose to adjourn the House at 4 P.M. today. I hope the House agrees.

I may also remind the Members that tomorrow at 11 A.M. two minutes silence will be observed by the House in memory of those who gave their lives in the struggle for India's freedom. The Speaker will take the Chair a little before 11 A.M. The Members may kindly take their seats in the House by 10.55 A.M.

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### MATTERS UNDER RULE 377

[Translation]

- (i) Survey of residential land in Outer Delhi and need to ban its acquisition

SHRI BHARAT SINGH (Outer Delhi) : Mr. Speaker, Sir, with your permission, I want to bring to your notice the difficulty of the residents of Outer Delhi. The land is acquired by the Delhi Administration for residential purposes. The land so acquired already has some built-in houses. So, it is necessary that before going in for such acquisition, a survey of the built-up areas is undertaken and such areas exempted from acquisition. At the same time provision should also be made for community and civic amenities, like parks, drainage etc. The notices already served on the owners of such houses under sections 4 and 6 may be withdrawn, so that the poor people are saved from the complications of litigation.

- (ii) Need to preserve ancient fame and glory of old Delhi

SHRI JAI PARKASH AGARWAL (Chandni Chowk) : Mr. Speaker, Sir, Delhi has a special status among the Metropolises of the world. Various rulers of India made it their capital. Everyday, tourists from all over the world visit Delhi to see its historical monuments and places of architectural and cultural importance. But with the passage of time the distinctive character of ancient Delhi is becoming extinct. The

saying of Zauq, a contemporary of Bahadur Shah Zafar, "*Kaun Jai Zauq Dilli ki gallan Chhod kar,*" is no longer relevant now. Chandni Chowk is now totally devoid of its old grandeur and beauty. High rise buildings have come up there hampering proper passage of air and light. There are unending crowds everywhere. The ever-increasing influx of population is engulfing the splendour, glory and beauty of the capital. The ancient character of Delhi city is on the decline. Its identity is getting lost in the struggle between old and new. It is the duty of all of us to preserve and protect the traditional character, grandeur and unique beauty of old Delhi. I request the Central Government to take immediate and effective steps in the matter.

- (iii) **Scarcity of Drinking water in Barmer, Jaisalmer, Jodhpur and Bikaner districts and need to make provision in 7th Plan for supply of drinking water through Rajasthan Canal.**

**SHRI VIRDHI CHANDER JAIN** (Barmer) : Mr. Speaker, Sir, there is acute shortage of drinking water in the desert areas and the border districts of the country. Even after spending crores of rupees, the position in respect of drinking water has become worse in most of the villages in the districts of Barmer, Jaisalmer, Jodhpur and Bikaner.

Rural water supply schemes were formulated under the Sixth Five Year Plan and provision for drinking water through tubewells was made in hundreds of villages. But the villages are spread in an area of 25 square kilometers to 200 square kilometers and the rural population living in "dhonis" has also to be provided drinking water.

Some tubewells in Lathi Series have proved to be successful. Most of the tubewells have a capacity of 500 to 3,000 gallons which is insufficient to meet the requirements of rural areas and thus a number of villages are deprived of drinking water. The water in the tubewells is also drying up which may lead to a situation in 10 to 20 years where the tubewells would dry up completely because of their over use. In a number of villages tubewells have not proved a success.

A permanent solution of the drinking water problem lies in Rajasthan Canal which is now known as Indira Canal Lift canals and Flow canals can serve Saiba (Ganganagar, Churu) and Gajner and Kolayat, Fa'audi, Pokaran and Mohangarh and Gadhra Road. So, I request the Central Government to make provision in the Seventh Five Year Plan for supply of drinking water by lift canals in Barmer, Jaisalmer, Jodhpur, Bikaner, Ganganagar and Churu Districts.

- (iv) **Cooking gas agencies for Renukot, Obra and Robertsganj towns, district Mirzapur (U.P.).**

**SHRI RAM PYARE PANIKA** (Robertsganj) : Mr. Speaker, Sir, there is great resentment among the people in connection with the action that the Central Government have been taking during the last few years for providing cooking gas facility in Renukot, Obra and Robertsganj towns of Mirzapur District because in the absence of cooking gas in these industrial towns, the people are facing a grave fuel problem. The decision to allot gas agency in Renukot has been revoked and second advertisement has not been given in this regard. Similarly, second advertisement has not been given for Robertsganj and undue delay is being caused in respect of Obra. In respect of Chunar also, no advertisement has so far come out while the Government has a policy to provide cooking gas facility to the towns having a population of less than 20,000. So, while inviting the attention of the hon. Petroleum Minister towards the said problems, I demand that action may be taken to allot gas agencies in these towns at the earliest

[English]

- (v) **Need for clearance by Department of Environment for Construction of Varadarajaswamy Project in Kurnool District (A.P.)**

**SHRI V. SOBHANADREESWARA RAO** (Vijayawada) : Varadarajaswamy Project in Kurnool district, Andhra Pradesh was approved by Planning Commission long back. Government of Andhra Pradesh has taken up construction and substantial amount was spent on that project. Meanwhile the Department of Environment has objected to the project stating that it would